

ITEM NO.49

COURT NO.4

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s).11023/2024

(Arising out of impugned final judgment and order dated 05-08-2024 in BA No.2285/2024 passed by the High Court of Delhi at New Delhi)

ARVIND KEJRIWAL

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION

Respondent(s)

IA No.180414/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

WITH

SLP(CrI) No. 10991/2024 (II-C)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 180146/2024

FOR PERMISSION TO FILE LENGTHY LIST OF DATES ON IA 180147/2024

IA No. 180146/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 180147/2024 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 14-08-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. N. Hariharan, Sr. Adv.
Mr. Vikram Chaudhari, Sr. Adv.
Mr. Vivek Jain, AOR
Mr. Mohd. Irshad, Adv.
Mr. Rajat Bhardwaj, Adv.
Mr. Amit Bhandari, Adv.
Mr. Karan Sharma, Adv.
Mr. Rajat Jain, Adv.
Mr. Sadiq Noor, Adv.
Mr. Mohit Siwach, Adv.
Mr. Kaustubh Khanna, Adv.
Mr. Shailesh Chauhan, Adv.
Mr. Sharihan Mukherjee, Adv.
Mr. Aman Akhtar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned Senior Counsel for the petitioner.
2. Issue notice, returnable on 23.08.2024.
3. Dasti, in addition, is permitted.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
ASSISTANT REGISTRAR